

DIVISION BENCH

ITEM NO.119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.275/2021, IA No.278/2021, IA No.280/2020, MA No.10/2022,
IA No.160/2022, IA No.51/2023, IA No.70/2023, CONT. A. No.01/2023,
IA No.81/2023, IA No.89/2023, IA No.371/2023, IA No.482/2023,
IA No.649/2023 & IA No.178/2024 IN CP (IB) No.189/ALD/2019**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MKM TECHNOLOGIES PVT LTD V/S LEEL ELECTRICALS LTD.
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amar Vivek alongwith Ms. : *For the Liquidator*
Damini Srestha, Adv.

Sh. Nakul Mohta alongwith Sh. Zain : *For the Applicant in IA No.51/2023*
Abbas, Sh. Ayush Kashyap, Adv. : *Cont. A. No.01/2023 & IA No.81/2023*
: *& Res. No.2 in IA No.70/2023*

Ms. Gunjan Jadwani, Adv. : *For the Applicant in IA No.70/2023*
: *& Res.No.2 & 3 in IA No.51/2023, IA*
: *No.81/2023 & Res. No.1-5 in Cont. A.*
: *No.01/2023*

Ms. Kiran Bala Agarwal, Adv. : *For the Applicant in IA No.178/2024*
Sh. Yash Tandon, Adv. : *For the Res. No.6 to 8 in CONT. A.*
: *No.01/2023 & Res. No.3 in IA*
: *No.81/2023*

Sh. Rony John with Sh. Arshdeep : *For Res. No.13 in IA No.280/2020*
Singh & Sh. Amay Bahri, Adv.

Sh. Kunal Sabharwal with Sh. Deepak : *For Res. No.16 in IA No.280/2020*
Mahajan, Sh. Raghav Mittal and Sh.
Shubham Madaan, Adv.

Sh. Kushagra Srivastava with Ms. : *For the Applicant in IA No.160/2022*
Anjali Bhardwaj, Adv.

Ms. Madhumita Bhattacharjee with : *For the Res. nos.2, 5, 6, 8, 9, 11 &*
Ms. Srija Choudhury, Adv. : *12 in IA No.280/2020, Res. Nos.2, 4,*
: *5, 9, 10, 11, 13, 14 & 15 in IA*
: *No.275/2021 and Res. Nos.1, 4, 5, 6,*
: *7, 8 & 9 in IA No.278/2021*

-Sd-

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ORDER

IA No.178/2024

1. As per the previous order dated 1st April, 2024 vide Para No.3, the Ld. Counsel representing the Liquidator has sought time to file reply. However, there is no reply filed so far.
2. Ld. Counsel representing the Liquidator however, states that the replies already prepared and the advance copy has already been supplied to the other side yesterday night, however, the same could not be uploaded on the e-portal because of some technical glitches.
3. Let the Ld. Counsel representing the Liquidator to take up the matter with the Registry with respect to the removal of the technical glitches so as to ensure that the reply is taken on record. With respect to the other part of the order dated 1st April, 2024, vide Para No.4, the list of the stakeholders was to be supplied by the Ld. Counsel representing the Liquidator to the Ld. Counsel representing the Applicant.
4. Ld. Counsel representing the Liquidator states that the list of the stakeholders has already duly been supplied to the other side. The same however, having now been received by the Ld. Counsel representing the Applicant. On this, the Ld. Counsel representing the Liquidator states that he would be filing affidavit of service.
5. Nevertheless, another copy of the list of the stakeholders be supplied by way of an e-mail to the Ld. Counsel representing the Applicant within a period of three days on the e-mail ID to be shared on the chat box.
6. The matter is adjourned for further hearing on 14th May, 2024.
7. Other IAs be also adjourned for the same date i.e. on 14th May, 2024.

-Sd-

(Ashish Verma)
Member (Technical)

10th May, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)